

PETITIONER:
GIAN CHAND AND OTHERS

Vs.

RESPONDENT:
THE STATE OF PUNJAB.

DATE OF JUDGMENT:
13/11/1961

BENCH:
Ayyangar, N. Rajagopala
BENCH:
Ayyangar, N. Rajagopala
Gajendragadkar, P.B.
Sarkar, A.K.
Wanchoo, K.N.
Gupta, K.C. Das

CITATION:
1962 AIR 496 1962 SCR Supl. (1) 364
CITATOR INFO :
D 1966 SC1209 (9)
RF 1975 SC 182 (7,8)
RF 1975 SC2083 (5)

ACT:
Smuggled Goods-Goods Seized by the police-Delivery of goods to customs authorities-Prosecution for offence under Sea Customs Act-Onus of proof-Goods, if seized under the Act-"Seized", meaning of-Sea Customs Act, 1878 (8 of 1878), ss. 167 (81), 178, 178A, 180.

HEADNOTE:
On receipt of information that some smugglers were transporting gold from Amritsar into Jullundur, the police made a raid of the house of the first appellant in Jullundur and in the course of the search certain bars of gold were found on the person of some of the inmates of the house and in the house itself. The gold found was seized by the police and the appellants were prosecuted on a charge of receiving stolen property. The case however was not proceeded with and, in the meantime, the customs authorities contacted the police and on the order of the Magistrate on an application under s. 180 of the Sea Customs Act, 1878, made by them the gold bars were delivered to them. Proceedings were taken by the Collector of Customs for confiscation of the gold under s. 167 (8) of the Act, and the appellants were prosecuted for an offence under s. 167 (81) of the Act on the ground that the gold was smuggled and that the appellants, did the acts specified in that section knowing that the gold was of that character. The Magistrate took the view that s. 178A of the Act was applicable to the case so that the burden of proving that the gold was not smuggled could be laid on the appellants. The question was whether the possession obtained by the customs authorities

under s. 180 of the Act was such that the goods could be treated as that seized under the Act within the meaning of s. 178A of the Act.

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Held, that the taking possession of the goods by the customs authorities when they were delivered to them under s. 180 of the Sea Customs Act, 1878, did not amount to a seizure under the Act within the meaning of s. 178A of the Act.

A seizure under the authority of law involved a deprivation of possession and when the police seized the goods the appellants lost possession which vested in the police so

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that when the possession was transferred to the customs authorities by virtue of the provisions in s. 180 there was no fresh seizure under the Act. Accordingly, s. 178 was not applicable to the case.

The term "seized" in s. 178A means "taken possession of contrary to the wishes of the owner of property".

JUDGMENT:

CRIMINAL APPELLATE JURISDICTION: Criminal Appeal No. 194 of 1960.

Appeal by special leave from the Judgment and Order dated January 20, 1960, of the Punjab High Court in Criminal Revision No. 1485 of 1959.

Porus A. Mehta, J. B. Dadachanji, O. C. Mathur and Ravinder Narain, for the appellants.

H. R. Khanna and P. D. Menon, for the respondent.

1961. November 13. The Judgment of the Court was delivered by

AYYANGAR, J.-The three appellants were convicted by the First Class Magistrate of Jullundur of an offence under s. 167 (81) of the Sea Customs Act for "having acquired possession of smuggled gold and for carrying, keeping and concealing the said gold with intent to defraud the Government knowing that the gold had been smuggled into India from a foreign country and that no duty had been paid thereon," and were sentenced to terms of imprisonment. Appeals were filed by the accused to the Sessions Judge, Jullundur but the convictions were upheld though the sentence was reduced in the case of the third appellant. A revision petition preferred therefrom to the High Court of Punjab was dismissed and thereafter the appellants obtained leave from this Court under Art. 136 of the Constitution and filed the appeal which is now before us.

A few facts are necessary to be stated to appreciate the point raised for decision. The City Inspector of Police, Jullundur is stated to have

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received information that some smugglers were on the point of transporting gold from Amritsar into Jullundur and at about mid-night on July 16, 1958, further information that some of these had actually come and were present in the house of Gian Chand-the first appellant. A raid-party was

accordingly organised and the house of the first appellant was cordoned and raided at about 3 A.M. on the early morning of July 17, 1958. In the course of the search certain bars of gold were found on the person of some of the inmates of the house and in the house itself, as also a large amount of cash. Thereafter the first appellant, his wife-the third appellant-and her brother-the second appellant-were arrested, the gold found was seized and a complaint filed charging the three accused of offences under ss. 411 and 414 of the Indian Penal Code. This charge of receiving stolen property preferred against the three appellants was, however, not proceeded with and the Police Inspector made a report to the Court on January 7, 1959, that no case had been made out against them, and the case was thereupon dropped. Meanwhile, the Assistant Collector of Customs contacted the City Police at Jullundur and made an application to the Court of the First Class Magistrate, Jullundur for the delivery of these gold-bars to the Customs authorities obviously under s. 180 of the Sea Customs Act to the terms of which we shall refer later, and they were delivered to the Customs authorities on January 7, 1959, this being the date on which the case against the appellants under ss. 411 and 414 of the Indian Penal Code was dismissed.

Very soon thereafter a notice was issued to the appellants to show cause why the gold in the possession of the Customs authorities should not be confiscated under s. 167 (8) of the Sea Customs Act, and after considering the explanations of the appellants the Collector passed an order directing the confiscation of the gold. That order has

367 become final and this appeal is not concerned with the correctness of the order of confiscation of the gold under s. 167 (8).

During the proceedings before the Customs authorities for confiscation, sanction was accorded to prosecute the appellants for an offence under s. 167 (81) which runs in these terms:

"167. The offences mentioned in the first column of the following schedule shall be punishable to the extent mentioned in the third column of the same with reference to such offences respectively:-

Offences Penalties	Section of this Act to which off-
If any person such person knowingly, shall on con- intent to viction before Government of Magistrate payable thereon, or to liable to	ence has reference.
	General with the a be

evade any prohibition or
imprisonment
restriction for the time for
any term
being in force under or not
exceeding
by virtue of this Act with two
years, or
respect thereto acquires to
fine, or to
possession of, or is in both.

any way concerned in
carrying, removing, depo-
siting, harbouring, keep-
ing or concealing or in
any manner dealing with
any goods which have
been unlawfully removed
from a ware-house or
which are chargeable with
a duty which has not
been paid or with respect
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to the importation or
exportation of which any
prohibition or restriction
is for the time being in
force as aforesaid; or

If any person is in
relation to any goods in
any way knowingly con-
cerned in any fraudulent
evasion or attempt at
evasion of any duty
chargeable thereon or of
any such prohibition or
restriction as aforesaid
or of any provision of
this Act applicable to
those goods,"

and it is the correctness of the conviction in the
prosecution that followed which is the subject-
matter of the appeal now before us.

It will be seen from the terms of s. 167 (81)
that there are two distinct matters which have to
be established before a person could be held
guilty of the offence there set out: (1) that the
goods in this case (gold) were smuggled, i.e.,
imported into the country either without payment
of duty or in contravention of any restriction or
prohibition imposed as regards the entry of those
goods, and (2) that the accused knowing that the
goods were of that character did the acts
specified in the latter part of the provision. It
is clear that in the absence of any valid
statutory provision in that behalf the onus of
establishing the two ingredients necessary to
bring home the offence to an accused is on the
prosecution.

In regard to the first of the above matters
the position stands thus: With a view to conserve
the foreign exchange resources of this country, in
line with provisions framed for a like object by
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several other Governments, the Foreign Exchange

Regulation Act, 1947, was enacted which came into force on March 25, 1947. Section 8(1) of the Act enacted:

"8. (1) The Central Government may, by notification in the Official Gazette, order that, subject to such exemptions, if any, as may be contained in the notification, no person shall, except with the general or special permission of the Reserve Bank and on payment of the fee, if any, prescribed bring or send into India any gold or silver or any currency notes or bank notes or coin whether Indian or foreign.

Explanation.-The bringing or sending into any port or place in India of any such article as aforesaid intended to be taken out of India without being removed from the ship of conveyance in which it is being carried shall nonetheless be deemed to be a bringing, or as the case may be sending, into India of that article for the purposes of this section."

On the same day on which the Act came into force a notification was issued under this section reading:

"(1) Restrictions on import of gold and silver.-

In exercise of the powers conferred by sub-s. 1 of s. 8 of the Foreign Exchange Regulation Act, 1947 (Act 7 of 1947) and in supersession of the notification of the Government of India in the late Finance Department No. 12 (11) FI/47, dated the 25th March, 1947, the Central Government is pleased to direct that except with the general or special permission of the Reserve Bank no person shall bring or send into India from any place outside India-

(a) any gold coin, gold bullion, gold sheets or gold ingot whether refined or not;

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Virtually therefore a ban was imposed on the import of gold into the country. This prohibition naturally resulted in the rise of the internal price of gold compared to its external price, i.e., its price in the international markets and this gave a great incentive to smuggling in the commodity. As a result Parliament enacted a provision (s. 178 A of the Sea Customs Act) reading:

"178 A. (1) Where any goods to which this section applies are seized under this Act in the reasonable belief that they are smuggled goods, the burden of proving that they are not smuggled goods shall be on the person from whose possession the goods were seized.

shifting the onus of proof in respect of particular commodities seized under the Act in stated circumstances that the goods were not smuggled, on the person from whose possession they were taken. Sub-section (2) set out the commodities to which the section applied and gold was specified as one such. The details of the

circumstances in which this provision found its place in the statute book as well as its construction have been dealt with in Collector of Customs, Madras v. Nathella Sampathu Chetty and need not here be repeated. Suffice it to say that if the terms of the section were satisfied the gold seized in the present case would be presumed to be smuggled and the burden of proving that they are not, would be on the person from whom they were seized.

Without much of a discussion or a consideration of the several provisions the learned First Class Magistrate held that s. 178 A of the Sea Customs Act was applicable to the case and that accordingly the onus was properly on the accused. Before considering his reasoning it is necessary to refer to a few other provisions of the Sea Customs Act

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which have a bearing on the point now under discussion. Section 178 of the Act which empowers Customs Officers to effect a seizure of goods suspected by them to be smuggled, enacts:

"178. Any thing liable to confiscation under this Act may be seized in any place in India either upon land or water, or within the Indian customs waters by any officer of Customs or other person duly employed for the prevention of smuggling."

Section 180 under the provisions of which the gold seized by the police as a result of their search on July 17, 1958, came into the possession of the Customs authorities, runs in these terms:

"180. When any things liable to confiscation under this Act are seized by any Police-officer on suspicion that they have been stolen, he may carry them to any police-station or Court at which a complaint connected with the stealing or receiving of such things has been made, or an enquiry connected with such stealing or receiving is in progress, and there detain such things until the dismissal of such complaint or the conclusion of such enquiry or of any trial thence resulting.

In every such case the Police-officer seizing the things shall send written notice of their seizure and detention to the nearest custom-house; and immediately after the dismissal of the complaint or the conclusion of the enquiry or trial, he shall cause such things to be conveyed to, and deposited at, the nearest custom-house, to be there proceeded against according to law."

The question that now arises is whether the possession obtained by the Customs department by goods being "conveyed to and deposited at the nearest Custom-house" within the last words of the second

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paragraph of s. 180 are goods which have been seized under the Act within the opening words of s. 178A. In the first place, it would be seen that these three sections which have to be read together draw a distinction between seizure under

the Act and a seizure under provisions of other laws. A seizure under the Act is one for which the authority to seize is conferred by the Act and in the context it could be referred to as a seizure under s. 178. The seizure from the owner of the property under s. 180 is not a seizure under the Act but by a police officer effecting the seizure under other provisions of the law, for instance the Criminal Procedure Code. And that is made clear by appropriate language in the first paragraph of s. 180. Learned Counsel for the respondent-State has urged that "the conveyance and deposit" in the office of the Customs authority under the second paragraph of s. 180 also involves a seizure under the Act and for this purpose relied on the meaning of the word 'seize' given in Ballantyne's Law Dictionary where it is equated to "taking a thing into possession". This however might be the meaning in particular contexts when used in the sense of the cognate Latin expression "Seized" while in the context in which it is used in the Act in s. 178A it means 'take possession of contrary to the wishes of the owner of the property'. No doubt, in cases where a delivery is effected by an owner of the goods in pursuance of a demand under legal right, whether oral or backed by a warrant, it would certainly be a case of seizure but the idea that it is the unilateral act of the person seizing is the very essence of the concept.

There is another matter to which reference should be made which, in our opinion, conclusively establishes that the delivery of the goods to the Customs authorities under the latter part of s. 180 is not seizure under the Act within the meaning of s. 178A. The last part of sub-s. (1) of s. 178A lays

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the burden of proving that the goods are not smuggled on "the person from whose possession the goods are taken". Assuredly when the goods are delivered to the Customs authorities by the Magistrate they are not taken from the possession of the persons accused in criminal case so as to throw the burden of proof on them and it would lead to an absurdity to hold that the section contemplated "proof to the contrary" by the Magistrate under whose orders the delivery was effected. For the purpose of deciding the point arising in this case we do not think it necessary to enter into the philosophy or refinements of the law as to the nature of possession. When the goods were seized by the police they ceased to be in the possession of the accused and passed into the possession of the police and when they were with the Magistrate it is unnecessary to consider whether the Magistrate had possession or merely custody of the goods. The suggestion that the goods continued to be, at that stage, in the possession of the accused does not embody a correct appreciation of the law as regards possession. A 'seizure' under the authority of law does not involve a deprivation of possession and not merely of custody and so when the police officer seized the goods, the accused lost

possession which vested in the police. When that possession is transferred, by virtue of the provisions contained in s. 180 to the Customs authorities, there is no fresh seizure under the Sea Customs Act. It would, therefore, follow that, having regard to the circumstances in which the gold came into the possession of the Customs authorities, the terms of s. 178A which requires a seizure under the Act were not satisfied and consequently that provision cannot be availed of to throw the burden of proving that the gold was not smuggled, on the accused.

Through the learned Magistrate held that s. 178A applied to the case, he also entered into an elaborate discussion of the positive evidence in the case, so that it is not quite clear whether he would

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have reached the same conclusion, viz., that the gold was smuggled, even without reference to the rule as to onus enacted by that section.

When the matter was before the learned Sessions Judge he first held that s. 178A of the Customs Act did apply to the case before him but proceeded also to deal with the case on an alternative footing that the provisions of s. 178A were not applicable to the case and set out the circumstances which led him to that conclusion. The learned Single Judge who heard the revision in the High Court, however, dealt with the case solely on the footing that s. 178A was applicable. The constitutional validity of that section was challenged before the High Court and figured prominently in the grounds of appeal to this Court but this point has been decided against the appellants by this Court and is therefore no longer a live issue. If, as we have pointed out earlier, the delivery to the Customs authorities under s. 180 is not a seizure under the Act within s. 178A it would follow that the judgment of the High Court cannot be upheld for it has proceeded on the sole basis of the provisions of that section being attracted. We have already pointed out that the learned Sessions Judge had upheld the conviction of the appellants by an independent finding that the prosecution had positively established that the goods were smuggled and that the accused had knowingly done the acts referred to in s. 167(81) with which they were charged. This part of the case of the prosecution has not been considered by the learned Judge in the High Court and this would have to be done before the revision petition of the appellants could properly be disposed of. The appeal is accordingly allowed and the order of the High Court set aside. The case will be remitted to the High Court for the revision petition of the appellants being disposed of in the light of this judgment and in accordance with law.

Appeal allowed. Case remitted